

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 414 of 2003.

Allahabad, this the 25th day of April 2003.

HON'BLE MR A.K.BHATNAGAR, J.M.

Lal Bahadur Yadav son of
Late Sri Bhimal Chaudhary,
Resident of Vill.: Rampur (Udaibhan),
P.S. Ballia District : Ballia.

.....Applicant

(By Advocate : Sri K.N.Yadav)

Versus.

1. Union of India through
General Manager,
North Eastern Railway,
Headquarters Office
Gorakhpur.
2. The Divisional Railway Manager,
Eastern Railway,
D.R.M., Office, Varanasi.

.....Respondents

(By Advocate : Sri K.P.Singh)

ORDER

Hon'ble Mr. A.K.Bhatnagar, J.M.

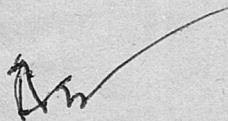
This application has been filed under section 19 of
Administrative Tribunals Act 1985, for issuing a direction
to the respondents to provide job to the applicant on
compassionate ground. The applicant's counsel has further
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prayed for direction to respondent no.2 to decide the application dated 30.10.2002.

2. The brief facts of the case are that, the father of the applicant was working as Chowkidar in the office of Inspection Engineer (I.W.) Eastern Railway, Ballia, died on 23.09.2001 while on duty, leaving behind two wife and four sons.

3. Arguing on the point of admission, the applicant's counsel has submitted that the applicant is satisfied if his application which was sent to D.R.M. Eastern Railway, Varanasi, is decided expeditiously by a speaking and reasoned order. The learned counsel for the respondents has got no objection. I think it appropriate if the representation dated 30.10.2002 (Annexure A-4) is decided within a stipulated period. Accordingly, the O.A. is disposed of with a direction to respondent no.2 to decide the representation of the applicant dated 30.10.2002 (Annexure A-4) within a period of three months from the date of receipt of a copy of this order.

4. There shall be no order as to costs.



Member-J

/Neelam/